

2. Arakulam 90 L MAX III to be replaced by 512 P ILT.
3. Kumili 90L MAX III to be replaced by 512 P ILT.
4. Thalayar 9 L ESAX to be replaced by 64 P MILT.
5. Vandiperiyar 90 L to be replaced by 200 L MAX II.

Thodupuzha MAX II exchange presently with 1400 lines is likely to be expanded by installing 2000 lines ICP exchange during 8th five year plan. The expansion of other exchanges will be taken up progressively during 8th five year plan depending upon the availability of medium size telephone exchange equipments.

(c) and (d). Expansion of all the above exchanges will be taken up during 8th five year plan subject to the availability of resources.

**Suggestions by Andhra Pradesh Government on Jawahar Rozgar Yojana**

4613. SHRI RAJAMOHANA REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government of Andhra Pradesh has made some suggestions on Jawahar Rozgar Yojana recently:

(b) if so, the details thereof; and

(c) the reaction of Union Government thereto?

THE DEPUTY PRIME MINISTER AND MINISTER OF AGRICULTURE SHRIDEVI LAL: (a) Yes, Sir.

(b) Brief details of the suggestions made by the Andhra Pradesh Government recently

(in the context of the State) are given in the attached Statement.

(c) The suggestion to permit the State Government to deduct 7% from the total annual allocation under the Jawahar Rozgar Yojana (JRY) and to allot it directly to the tribal areas was received from the Andhra Pradesh Government earlier also. The State Government at the time was informed that the practice of apportioning a part of the funds under the erstwhile National Rural Employment Programme (NREP) and Rural Landless Employment Guarantee Programme (RLEGP) and passing it on to the tribal areas was contrary to the guidelines. The suggestions recently received from the Andhra Pradesh Government on JRY (in the context of the State) are under consideration of the Government.

**STATEMENT**

The brief details of some of the suggestions made by the Andhra Pradesh Government recently on Jawahar Rozgar Yojana (JRY) (in the context of the state) are as follows:

- (i) During 1990-91, at least 50% of the JRY allocations may be allowed to be retained at the district level instead of the present 20%.
- (ii) 15% of the district allocation should be allowed to be retained at the district level for implementation of the Million Wells Scheme (MWS) and only the balance distributed among Panchayats.
- (iii) The State Government may be allowed to set apart at least 7% exclusively at the State level for tribal areas in the Sub-Plan area, as per the practice followed by the State Government under the erstwhile NREP and RLEGP.

- (iv) Some discretion may be given to the State Government to ask the Gram Panchayats to make necessary allocation for Social Forestry activity depending upon the local need and feasibility. Some discretion may also be allowed to make sector-wise allocation of funds to important programme by the State Government.
- (v) At present, the Village Panchayats are getting funds based on the population of each Village Panchayat having less than 1000 population to be taken as 1000. It is desirable to increase the Minimum population (of 1,000) to 2,000 for purposes of allocation of funds to Gram Panchayats, so that smaller Gram Panchayats get more funds.

[*Translation*]

#### **Implementation of Punjab Language in Punjab**

4614. S. ATINDER PAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Central Punjab Writers Sabha threatened to launch a State-wide agitation in Punjab for making Punjabi the State language in Punjab;
- (b) whether Punjabi has been given its due status and respect at administrative level in the State under the Official Language Act;
- (c) if not, the reasons therefor; and
- (d) the steps proposed to be taken by Government to ensure use of Punjabi in all administrative work in Punjab?
- THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): (a) No, Sir. The Kendri Punjabi Lekhak Sabha, Chandigarh threatened to launch a State-wide agitation in Punjab for making effective use of Punjabi language in Government offices in the State. The State Government have already declared Punjabi Language as the Official Language of the State under Punjabi Official Language Act, 1967.
- (b) Yes, Sir.
- (c) The question does not arise.
- (d) The following steps have been taken by the State Government to ensure the use of Punjabi Language in all administrative work in the State:—
- (1) Instructions have been issued from time to time for use of Punjabi Language as Official Language in the State.
  - (2) Frequent checking of the Departments is being done by the State Language Department for this purpose.
  - (3) English-Punjabi terminology/Punjabi self teaching book alongwith Punjabi Bodh and Prabodh have been published and distributed free of cost in offices of the State Government.
  - (4) Punjabi Stenography/Punjabi type-writing training is being given to the employees as well as to unemployed persons free.
  - (5) Knowledge of Punjabi upto Matric level or its equivalent has been declared to be an essential qualification for all recruitments to the State services.